

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 25
CP (IB) No. 176/Chd/Pb/2021**

**Under Section 9 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

Carbon & Graphite Co. ...Petitioner-Operational Creditor

Vs.

GS Autocomp Pvt. Ltd. ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Manuj Nagrath, Advocate for the petitioner-operational creditor.

Mr. Balwinder Singh Kalsi, Advocate for the respondent-corporate debtor.

A date is requested by learned counsel for the respondent-corporate debtor for filing the rejoinder. Let the same be filed within two weeks with a copy in advance to the counsel opposite. Last opportunity is granted. In the meantime, learned counsel for the parties are directed to file short written submissions on the point of maintainability of the petition with regard to the threshold limit. The same be filed within next one week after exchanging the copies with each other.

List on 12.01.2023.

SD/-
(Subrata Kumar Dash)
Member (Technical)

SD/-
(Harnam Singh Thakur)
Member (Judicial)

October 31, 2022

DS